

12.02 hrs.

OBITUARY REFERENCE

Mr. Speaker: I have to inform the House of the sad demise of Shri T. D. Pustake, who passed away on the 11th August, 1960 at Ujjain at the age of 73.

Shri Pustake was a member of the Provisional Parliament in the years 1950-52.

I am sure the House will join with me in conveying our condolences to the family of Shri Pustake.

The House may stand in silence for a short while to express its sorrow.

The Members then stood in silence for a minute.

12.04 hrs.

POINT OF INFORMATION

Shri S. M. Banerjee (Kanpur): Sir.

Mr. Speaker: Order, order. I am converting it into a calling attention notice.

Shri S. M. Banerjee: I am not talking about that. You may perhaps remember the case of Shri P. N. Singh and you requested the hon. Minister to make a statement on Monday.

Mr. Speaker: The hon. Minister told me that he would make that statement tomorrow instead of today.

PAPERS LAID ON THE TABLE

NOTIFICATIONS ISSUED UNDER MOTOR VEHICLES ACT

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table a copy of each of the following Notifications under sub-

section (3) of Section 133 of the Motor Vehicles Act, 1939:—

- (i) Notification No. 78/60 published in Andaman and Nicobar Gazette dated the 5th May, 1960 making certain amendment to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939.
- (ii) Notification No. S.O. 1719 dated the 11th July, 1960 making certain amendment to the Motor Vehicles (Third Party Insurance) Rules, 1946. [Placed in Library. See No. LT-2279/60.]

NOTIFICATION ISSUED UNDER AGRICULTURAL PRODUCE (DEVELOPMENT AND WAREHOUSING) CORPORATIONS ACT

The Deputy Minister of Community Development and Co-operation (Shri B. S. Murthy): I beg to lay on the Table a copy of Notification No. G.S.R. 915 dated the 6th August, 1960 issued under Section 3 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956. [Placed in Library. See No. LT-2280/60.]

NOTIFICATION ISSUED UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table a copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

- (i) G.S.R. 911 dated the 6th August, 1960 making certain further amendments to the Wheat (Uttar Pradesh) Second Price Control Order, 1959.
- (ii) G.S.R. 921 dated the 9th August, 1960 rescinding the Wheat (Uttar Pradesh) Second Price Control Order, 1959, and the Uttar Pradesh Wheat (Restriction on Movement) order, 1959. [Placed in Library. See No. LT-2281/60.]